

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB) 452(ND)/2017

**PRESENT: MS. INA MALHOTRA
HON'BLE MEMBER(J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2018.**

**NAME OF THE COMPANY: M/s Power2sme Pvt. Ltd. Vs. JV Strips Ltd. &
Ors.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner:	Counsel for the Petitioner		
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	For the Respondent:	Mr. Manish Gupta, Advocate		
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ORDER

Application has been filed under Section 60(5) of the IBC for directions to the RP to return applicant's material lying at the Corporate Debtor's factory.

This application has been filed by one of the customers of the Corporate Debtor stating that the raw material supplied by them is lying at the premises of the Corporate Debtor. They may be permitted to remove the same as it is their property.

Notice of this application is accepted by Ld. Counsel for the RP. let reply be file.

To come up for further consideration on 29th November, 2018.


(Ina Malhotra)
Member (J)